

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Appeal No.269/252/ND/2018

In the matter of:

M/s. Quantum Direct (India) Pvt. Ltd.

...Appellant

SECTION: Under Section 252.

Order delivered on 16.05.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

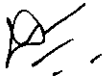
For the Appellant
For the Income tax

ACS Anu Kadian.
Balkishan Ladhania for
Raghavendra Singh, Counsel for the
ITD.
Mr. Shobhit Srivastava, Deputy ROC


For ROC

ORDER

Ld. Counsel for the appellant prays for the interim relief as per the prayer 'a' of the interim relief in the appeal and pressing for the same stating that the salaries of the employees needs to be paid and hence the bank account of the appellant company be ordered to be defreezed. Considering the prayer the company is allowed to operate the bank account with City Bank, Connaught Place and to withdraw an amount to the tune of Rs.2 lakhs per month. The City Bank is further directed to defreeze the said account of the company and allow the company of operation and withdrawal upto the limit of Rs.2,00,000/- (Rupees Two Lakhs only) p.m. The CS for the appellant is further directed that the detailed account of the



operations done by the company in the said bank account is to be placed on the record on the next date of hearing. Ld. Counsel for the Income tax requests sometime to file reply. Three weeks are granted. ROC has filed their reply. For further consideration on 4th July, 2018.



S/d

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Ritu Sharma